

**Infrastructure Development**

6069. SHRI BIR SINGH MAHATO: Will the Minister of FINANCE be pleased to state :

(a) whether the West Bengal Government have drawn up any plan for the development of infrastructure in the state with the World Banks assistance:

(b) if so, whether the link Roads are likely to be constructed in all villages within three years in West Bengal under the proposed plan; and

(c) the present status of the proposal ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) to (c) Government of India have received a proposal from Government of West Bengal for improvement of State Highways and Major District Roads in the state. The same has been posed to the World Bank. It is at preliminary stages of preparation.

**Allocation of Naphtha**

6070. SHRI V.V. RAGHAVAN : Will the PRIME MINISTER be pleased to state:

(a) the quantum of Naphtha demanded by the Kerala Government for generating power in the State and quantum allocated during 1996-97 and 1997-98; and

(b) the quantum of Naphtha demanded by the different States and supplied to them during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) During 1996-97, the Government of Kerala had recommended allocation of 505000 tonnes per annum of Naphtha for the 500 MW Kannur Power Project Ltd. However, the allocation could not be made during 1996-97 as policy for allocation was being formulated.

Under the new liquid fuel policy for power projects, the Government have allocated 660 MW of power capacity based on liquid fuel to the State of Kerala. On the recommendations of the State Government and the Ministry of Power, a total quantity of 908.75 TMTPA of naphtha was allocated for three power projects in Kerala with a total capacity of 727 MW and the orders were issued on 09-05-1997.

(b) Naphtha is not allocated State-wise. It is allocated to different parties in different sectors of the industry like power, petro-chemical, fertilizer, steel, etc. on the recommendation of the administrative Ministries/Departments.

**Liquid Fuel**

6071. SHRI HARIN PATHAK:

SHRI AYYANNA PATRUDU:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to issue fresh

guidelines or to change the present policy for the use of liquid fuel by the power sector:

(b) if so, the details thereof, vis-a-vis the earlier policy; and

(c) the time by which the new policy is likely to be made effective ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) and (c) Do not arise.

**Fitting of Iron Doors**

6072. DR. BALIRAM: Will the PRIME MINISTER be pleased to state ;

(a) whether iron doors on the back side have been installed in almost all the ground floor accommodation in Sector VII, R.K. Puram;

(b) if so, the reasons for not installing such a door in Quarter No. 995 in Sector VII, R.K. Puram inspite of repeated complaints; and

(c) the action taken against the concerned JE/AE who had visited the above house several times ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) Iron doors have been provided in all quarters in Sector VII, R.K. Puram excepting about 70 quarters. Installation of Steel doors in remaining quarters of Sector VII including quarter No. 995 R.K. Puram could not be included in last year's programme due to non availability of funds and condition of existing doors.

(c) Since concerned JE/AE was not at fault, no action was taken against them.

**Mine Accidents**

6073. SHRI RADHA MOHAN SINGH: Will the Minister of LABOUR be pleased to state:

(a) the measures being taken by the Government for safety of workers in gold mines of the country;

(b) whether the Government propose to curb the increasing mine accidents;

(c) if so, the details thereof;

(d) if not, the reasons therefor; and

(e) the steps being taken by the Government to modernise gold mines in the country alongwith the details of such mines, State-wise ?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a) Provisions for safety of persons employed in mines are contained in the Mines Act, 1952, and the Rules and Regulations framed thereunder. The safety laws